

SUPREME COURT OF INDIA

New Delhi, dated February 7, 2022

CIRCULAR

Ref. Circular dated 2nd January, 2022

In view of significant decline in the number of COVID-19 cases and positivity rate, and in the light of the various instructions issued by the Delhi Disaster Management Authority, Government of NCT of Delhi vide Order dated 04.02.2022, the Hon'ble the Chief Justice of India, in consultation with the Committee of Hon'ble Judges, has been pleased to direct that the Modified Standard Operating Procedure notified on 07.10.2021 for hearing before the Hon'ble Court shall stand revived, and all hearings before the Hon'ble Court from 14.02.2022 shall be in accordance with the said Modified Standard Operating Procedure notified on 07.10.2021.

Sd/-
Secretary General
07-02-2022